## NATIONAL COMPANY LAW TRIBUNAL <u>PRINCIPAL BENCH</u> <u>NEW DELHI</u>

C.P NO. 96(ND)/2014 CA NO.

**CORAM:** 

## PRESENT: CHIEF JUSTICE M. M. KUMAR Hon'ble President

SH. S. K. MOHAPATRA Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.08.2016

NAME OF THE COMPANY:

V/s.

## Tecpro Engineers Ltd. & ors.

M/s.Avigo PE Investments Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the

**Companies Act 2013.** 

| S.NO. | NAME          | DESIGNATION  | REPRESENTATION                     | SIGNATURE |
|-------|---------------|--------------|------------------------------------|-----------|
| 1     | ADTIYA TIMARE | ADVOCATE     | Perstoner                          | 2 Thursen |
| 2.    | MOHD. NIT     | ZAM PASHA, P | PETSTEONER<br>ADVOCATE RESPONDENTS | torby 2   |

## Order

Ld. Counsel for the petitioner has stated that there is flagrant violation of the orders dated 09-09-2014 and 17-09-2014. In that regard, Ld. Counsel has drawn our attention to the minutes of Joint Lenders meeting of M/s Techpro Engineers Ltd. and also the minutes of meeting dated 03.12.2014 and 07.01.2015 (R6, R7 & R8). Perusal of the minutes show that there is prima facie violation.

Notice to show cause why proceedings against the respondents should not be initiated.

List for 03.10.2016.

TAM (CHIEF JUSTICE M.M. KUMAR) PRESIDENT

(S.K. MOHAPATRA) MEMBER (T)

29<sup>th</sup> August, 2016